

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:979
ANSWERED ON:15.11.2010
ANTI DUMPING DUTY ON CHINESE ALLOY
Tirkey Shri Manohar

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether there is a surge in cheap imports of alloy from China which is affecting the domestic companies;
- (b) if so, the details thereof;
- (c) whether the Government has been actively considering to impose antidumping and protection duties on the import of alloy from China; and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

(a) to (d): No information about surge in imports of alloy from China PR has been made available to the Directorate General of Safeguards by the domestic industry or by the field Commissionerate of Customs. No application for imposition of safeguard duty on imports of alloy from China PR has been received in the Directorate General of Safeguards. However, on the basis of an application filed by the domestic industry with prima-facie evidence of dumping, material injury and causal link between dumping and injury, the Directorate General of Anti-Dumping & Allied Duties (DGAD) initiated an anti-dumping investigation concerning imports of "Cold Rolled Flat Products of Stainless Steel originating in or exported from China PR, Japan, Korea RP, European Union, South Africa, Chinese Taipei, Thailand and USA" on 25th November, 2008. Final Findings recommending for imposition of definitive anti-dumping duty on subject countries, except Japan, were issued on 24.11.2009 and definitive anti-dumping duty was imposed by Department of Revenue on 20.2.2010.